



2025:DHC:4134-DB



\$~80

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 3171/2025 & CM APPL. 14883/2025

**SUNIL CHAUDHARY**

.....Petitioner

Through: Mr. Abhay Kumar Bhargava,  
Mr. Satyaarth Sinha and Ms. Khushi, Advs.

versus

**UNION OF INDIA & ORS.**

.....Respondents

Through: Mr. Niraj Kumar, Sr. Central  
Govt. Counsel with Mr. Chaitanya Kumar,  
Adv.

Mr. Anubhav Tyagi, Government Pleader

Mr. Ajaypal, Law Officer, CRPF, Insp.  
Atharv, CRPF and Mr. Ramniwas Yadav,  
CRPF.

**CORAM:**

**HON'BLE MR. JUSTICE C. HARI SHANKAR**

**HON'BLE MR. JUSTICE AJAY DIGPAUL**

**JUDGMENT (ORAL)**

%

**20.05.2025**

**C. HARI SHANKAR, J.**

1. The prayer of the petitioner in this writ petition is for quashing of order dated 27 February 2025, whereby the petitioner was transferred to 111 BN CRPF situated at Chhattisgarh.

2. Mr. Niraj Kumar, learned Sr. Central Govt Counsel for the respondents submits that the said order of transfer had been



2025:DHC:4134-DB



withdrawn.

3. Accordingly, Mr. Ajay Kumar Bhargava, learned Counsel for the petitioner also accepts that the grievance in this petition does not survive for consideration.

4. The petition is accordingly disposed of having been rendered infructuous.

**C. HARI SHANKAR, J.**

**AJAY DIGPAUL, J.**

**MAY 20, 2025/sk**

*Click here to check corrigendum, if any*